

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

ADDL AFFIDAVIT FILED BY THE 7 TH RESPONDENT PROJECT
PROPONENT M/S RATNA MINERAL ENTERPRISES Sy. No. 132, 133,
134, 135

Date-10-06-2023

H.C

M/S A.L GANDHIMATHI-676/1989
L.PALANIMUTHU-1366/99
B.PRASHANTH NADARAJ-2453/18
COUNSEL FOR 7 TH RESPONDENT
CELL-9841277216

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INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	19-06-2023	7 th Respondent counter	2-4
2.	21-06-2023	Annexure 1 Letter with undertaking Affidavit	5-7
3.		Annexure	NIL

It is certified that all the documents contained in the above annexure are true copies.

Date: 19-6.2023

For Rathna Mineral Enterprises



PARTNER

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS...Applicants

Versus

**STATE OF ANDHRA PRADESH
and others**

...Respondent

**ADDL AFFIDAVIT FILED BY THE 7th RESPONDENT M/s RATHNA
MINERAL ENTERPRISES**

I, M.Manjunatha son of C MALLIKARJUNAPPA aged about 60 years, Partner M/s RATHNA MINERAL ENTERPRISES in Sy No's .132,133,134,135 of 4-810 Ha Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 .do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I State that I am the 7th Respondent herein and as such, I am well acquainted with the facts of the case.
2. I state that I have filed detail counter affidavit before this Hon'ble Tribunal on 03-10-2022 thereafter this Hon'ble tribunal on 17-05-2023 direct the respondents No- 7 to 14 to file additional reply affidavit on or before 17-07-2023 before this tribunal.
3. I state that I have complied all the Specific & General Conditions mention in EC dated 25-10-2013 order No.SEIAA/AP/CTR-180/2013 and also I further state that in future I will undertake to comply all the Environmental conditions and directions to submit the periodically report before the consent authority without fail.
4. I State that the APPCB, Mines department & district collector chittoor filed their reports dated 15-05-2023 before this Hon'ble tribunal stated that this respondent M/s RATHNA MINERAL ENTERPRISES have complied all the observation made by joint committee dated 22.06-

For Rathna Mineral Enterprises


PARTNER

2022. I further state that all the reports filed by the departments it is stated that at present no mining activity is going on this respondent mine lessee area.

5. I further state that during the joint inspection of my unit M/s. Rathna Mineral Enterprises one among the 09 mining projects were observed only one non-compliance i.e., **"Over Burden is being dumped out of the mine lease area"**. **Approval regarding dumping of OB out of the mine lease area is not available"**. The same was immediately rectified by me and take back to the same to the earmarked mine lease area. Hence, Environmental compensation was not imposed and levied to my unit M/s. Rathna Mineral Enterprises.
6. I state that this respondent undertaking to provide CSR activity as per the Ec order No.SEIAA/AP/CTR-180/2013 dated 25-10-2023 to the Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also this respondent will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.
7. I state that the joint committee report in **PAGE NO. 20 PARA NO. 4.10** has also interacted with the people near M/s. Rathna Mineral Enterprises and during enquiry, there is no specific complaints were received from the public.
8. I state that I have complying with all the observations of the joint committee. I am not guilty of any acts causing or contribution to pollution. I state that my unit has all the necessary consent and permissions to operate. I state that the above letter petition is filed by the petitioner is false and incorrect facts as against this respondent. There is no cause of action against this respondent.

For Rathna Mineral Enterprises


PARTNER

Hence, I humbly prayed that this Hon'ble Tribunal may be pleased to record this additional affidavit and **GRANT WORK ORDER** to this respondent and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For Rathna Mineral Enterprises

M. Manjunatha
PARTNER

Solemnly affirmed at chittoor
on this the 19day of JUNE, 2023
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, M.Manjunatha son of C **MALLIKARJUNAPPA** 7threspondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 19th day of June 2023 at Chittoor

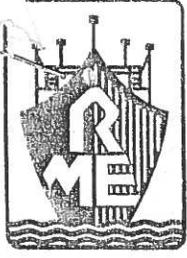
For Rathna Mineral Enterprises

M. Manjunatha

DEPONENT

Partner

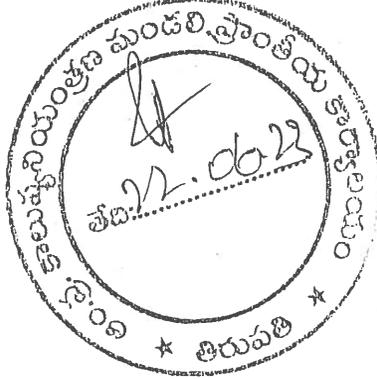
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RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572



21.06.2023
Kuppam

To,

**The Environmental Engineer,
APPCB, Tirupati**

Sir,

Sub:- Under taking affidavit submitted – Reg

Ref:- EC order No.SEIAA/AP/CTR-180/2013/4828, Dt.25.10.2013.

@@@

As per the instructions and with reference to the above, we are here with submitting the affidavit to provide CSR activity as per the EC condition order No. SEIM/AP/CTR-180/2013/4828, dated 25-10-2013 to the Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh and also on the maintenance of environmental protection measures.

Original affidavit is here with enclosed. Please acknowledge the same and request to take favourable action.

Thanking you sir,

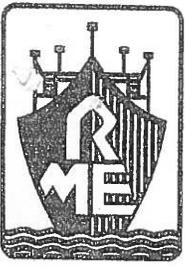
Yours faithfully,


For M/s.Rathna Mineral Enterprises

Copy submitted to the Member Secretary, APPCB, Board Office, Vijayawada for favour of information

~~Copy submitted to the AD Mines, Palamaneru for favour of information.~~

Head Office : # 18/1, 1st Floor, "Kalyana Samuchaya", 6th Cross, 5th Main, Gandhinagar, Bangalore - 560009, INDIA.
Phone : 080-41136223, Fax : 080-22284461, E-mail : rmegranite@gmail.com Website : rmegranites.com



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Palamaner,
Dt.22-06-2023

To

The Divisional Mines and Geology Office,
Palamaner.

Respected Sir,

Sub:- Copy of undertaking Affidavit submitted – Regarding

Re:- EC order No. SEIAA/AP/TR-180/2013/4828, Dt. 25.10.2013

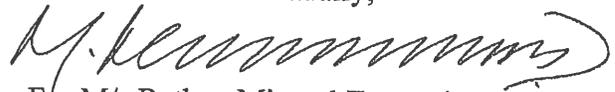
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With reference to the above, we are herewith submitting the copy of the affidavit to provide CSR activity and maintenance of Environmental Protection measures as per the EC conditions in EC order No. SEIAA/AP/CTR-180/2013/428, Dated. 25.10.2013 to the quarry lease held by us at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh.

Kindly accept the copy of the undertaking affidavit for file record purpose and acknowledge the same.

Thanking you sir,

Yours faithfully,


For M/s Rathna Mineral Enterprises

Encl: As above



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

85AA 636362

S.L. No. 670 Date 21-6-2023 RS 20/-

Sold to M. MANJUNATHA S/O. MALLIKARJUNAPPA RATHNA MINERAL ENTERPRISES, KUPPAM. For Whom self

N. RAJESH LICENCED STAMP VENDOR L.NO. 10-04-001 / 2010 RL.NQ. 10-04-017 of 2023-2025 KUPPAM - 517 425 CELL : 9440928228

UNDERTAKING AFFIDAVIT FILED BY THE M/s RATHNA MINERAL ENTERPRISES

To, THE ENVIRONMENTAL ENGINEER, A.P. Pollution Control Board, Regional office, Tirupathi.

I, M.Manjunatha son of C MALLIKARJUNAPPA aged about 60 years, Partner M/s RATHNA MINERAL ENTERPRISES in Sy No's. 132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 .do hereby solemnly and sincerely affirm and make oath and state as follows:

I State that I am the Deponent herein and as such, I am well acquainted with the facts.

I state that I am undertaking to provide CSR activity as per the EC condition order No. SEIAA/AP/CTR-180/2013/4828, dated 25-10-2013 to the Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also I will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.

I state that if I fail to do the same the officials have liberty to take action. For Rathna Mineral Enterprises



Signature of M. Manjunatha, DEPONENT

Solemnly affirmed and executed before me at Kuppam

S.L. 71, COAS No. 201 DL 1-5-2017 # 7-12, Big Post Office Street KUPPAM DISTRICT OF A.P.

Partner



Account Name : MS RATHNA MINERAL ENTERPRISE, Mr. M MANJUNATHA
Address : KUPPAM KUPPAM ANDHRA PRADESH INDIA
PUTTUR
ANDHRA PRADESH-517425
INDIA

Date : 22 Jun 2023
Account Number : 00000054038401577
Account Description : CA-GEN-PUB OTH-NONRURAL-INR
Branch : KUPPAM
Drawing Power : 0.00
Interest Rate(% p.a.) : 0.0
MOD Balance : 0.00
CIF No. : 78434606269
IFS Code : SBIN0040004
MICR Code : 517002704

Account Statement from 21 Jun 2023 to 21 Jun 2023

There is no financial transaction available for online display for the selected date range.

**This is a computer generated statement and does not require a signature.